| | Nitr ogeno us Fertilizers (N) | Phosphatic Fertilizers (P) | Potassic Fertilizers (K) |
|------------------------|--------------------------------------------|----------------------------------|--------------------------------|
| | | | |
| Demand (Consumption | | | |
| Target) | 56.60 | 18,60 | 8.80 |
| Anticipated Production | 39.00 | 12 50 | There is no indi- |
| | | | genous producti- |
| Gap between demand and | | | on of Potash (K) |
| production | 17.60 | 6,10 | and its entire |
| | | | requirements are |
| | | | met from imports |

(Quantity in lakh tonnes)

(c) To the extent indigenous production falls short of the demand of fertil.zers, imports are arranged every year to bridge the gap. Government have taken up a maasive programme to set up additional fertilizer caqacity which would help reduce the level of imports considerably.

P&T Quarter behind Eastern Court Janpath, New Delhi dying vacant

127. SHRI VIJAY KUMAR YADAV : Will the Minister of COMM-UNICATIONS be pleased to state :

(a) whether Government are aware that many P&T quarters bahind Eastern Court, Janpath, New Delhi are lying vacant and are in a dilapidated condition;

(b) if so, whether Government propose to utilise the space for constructing a multi-storeyed office comples; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNI-CATIONS (SHRI RAM NIWAS MIRDHA): (a) Yes, Sir, 4 type I querters which are disipidated are kept vacant of repairs and will be allotted after renovation. (b) and (c) At present, there is no proposal for demolition of these quarters for construction of office complex.

Expenses Incurred on General Elections

128. SHRI AMAR ROYPRADHAN: Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of constituencies in which the general elections were held and the constituencies in which the general elections were not held for the Eighth Lok Sabha; and

(b) the expenses incurred in that election and to be incurred in the remaining constituencies ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHAARADWAJ): (a) Gentral Elections for the purpose of constituting the Eighth Lok Sabha were held in all the Parliamentary constituencies except the following constituencies, namely:—

 (i) 14 Parliamentary constituencies in Assam and 13 Parliamentary constituencies in Punjab;

- (ii) Ladakh Parliamentary constituency in Jammu and Kashmir, a few segments of Mandi Parliamentary constituency in Himachal Pradesh and Bhopal Parliamentary conststuency in Madhya Pradesh.
- (iii) Srikakulam and Rajampet Parliamentary constituencies in Andhra Pradesh, Madras North Parliamentary constituency in Tamil Nadu and Chail Parliamentary constituency in Uttar Pradesh.

(b) The information is being collected and will be laid on the Table of the House.

Revision of Electoral Rolls in Assam

129. SHRJ AMAR ROYPRADHAN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the revision of Assam electoral rolls has been completed; now;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF LAW AND JUSTICE (SHRI A. K SEN): (a) No, Sir.

(b) Does not arise.

(c) The Election Commission have informed that the intensive revision of electoral rolls in Assam with reference to 1.1.1985 as the qualifying date is in progress at present. The process of revision started with house to house enumeration from 19.11.1984 and the enumeration work was completed on 31.12.1984. The preparation of draft electoral rolls on the basis of the entries made in the enumeration books followed by such enquiries as are relevant is in progress.

Voting Right Denied to non resident Indians

130. SHRI AMAR ROYPRADHAN: Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether non-resident Indians were denied voting right during the general elections to the Eighth Lok Sabha; and

(b) if so, the reasons therefor and the number of non-resident Indians who were denied the voting right ?

THE MINISTER OF LAW AND JUSTICE (SHRIA, K. SEN) (a) & (b) Except for the categories of nonresident Indians covered by section 20 of the Representation of the People Act, 1950, other non-resident Indians are not entitled to vote in the election to the Lok Sabha or the State Legislative Assemblies. It will not therefore, be possible to state precisely the number of non-resident Indians who had not voted in the General Elections to the Eighth Lok Sabha.

Telecasting of Speeches and Interviews of Late SMT. Indira Gandhi

131. SHRI AMAR ROYPRADHAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the speeches and interviews of late Mrs. Indira Gandhi were telecaston Doordarshan after her death i.e. 31st October, 1984 till 23rd December, 1984; and

(b) if so, the details thereof and the number of times these were telecast on Doordarshan and the purpose thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL): (a)& (b). Yes, Sir, A total of 10 programmes in the National Programme of Doordarshan and 22 programmes